

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP 14/2004 in OA 1573/1997
Date of Order : 26.2.2004

Between:-

Desabandam Maheswar

And

....Petitioner

C. Danial,
The Superintendent of Post Office,
Cuddapah Divn., Cuddapah.

...Respondent

Counsel for the Applicant : Sri Krishna Devan

Counsel for the Respondent : Sri V. Rajeshwar Rao, Addl. CGSC

CORAM:

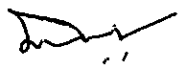
THE HON'BLE JUSTICE SRI K.R. PRASADA RAO : VICE-CHAIRMAN

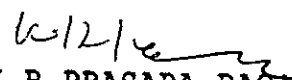
THE HON'BLE SRI S.K. AGRAWAL : MEMBER (A)

(Order per Hon'ble Justice Sri K.R. Prasada Rao, VC).

The petitioner filed the present CP seeking for taking action for contempt against the respondents for not complying the orders in review WPMP SR No.126380/2002 in WP No.16546/1999 directing the competent authority to go into the veracity of the ^{Letter dated 25/6/2002 addressed to Respondent No. 41} Respondent No. 41, who is applicant in OA 1573/1997 and to take decision in the selection of the petitioner in accordance with the law. In our view, the petitioner has to move the High Court of Andhra Pradesh for non compliance of the direction issued in said ^{Review} Writ Petition and this Tribunal has no jurisdiction to entertain this petition. ~~before this Tribunal~~. Hence CP is disposed of as not maintainable giving liberty to the petitioner to approach the High Court of Andhra Pradesh for the necessary relief.

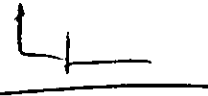
2. No order as to costs.


(S.K. AGRAWAL)
Member (A)


(K.R. PRASADA RAO)
Vice-Chairman

Dated: 26th February, 2004.
Dictated in Open Court.

avl.


27/2/04